GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1384

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)
STATE GOVERNMENT EMPLOYEES OF J&K AND LADAKH

†1384. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether, after abrogation of Article 370 and 35-A, the State employees working in Union Territory of Jammu and Kashmir and Ladakh including police personnel of Jammu and Kashmir are likely to get facilities which have been made available in other Union Territories;
- (b) if so, the details thereof; and
- (c) the approximate number of such employees in Jammu and Kashmir and Ladakh who are likely to be benefitted?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) & (b): Pay scales as per 7th Pay Commission recommendations have been revised for all employees of UTs of J&K and Ladakh. In addition to this, allowances like Children Education Allowance, Transport Allowance, Leave Travel Concession, Dearness Allowance, House Rent Allowance etc. have also been provided as per 7th Pay Commission recommendations.
- (c): Approximately, 4.50 lakh employees of UTs of J&K and Ladakh have benefitted from these facilities.
